

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-503**  
IB-358/ND/2020

**IN THE MATTER OF:**

M/s. Perfect Infraengineers Ltd.

**.....Applicant**

**Vs.**

M/s. L G Electronics India Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 09.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Mathew Nedumpara, Mr. Yogamaya M. G,  
Ms. Nandana Menon, Advs.

For the Respondent : Mr. Akshat Hansaria, Mr. Shivam Singh, Advs.

**ORDER**

Ld. Counsel on behalf of the Operational Creditor is present and Operational Creditor in person is also present. Ld. Counsel on behalf of the Corporate Debtor is also present. As mentioned in order dated 01.03.2024, the matter was heard on admission on 28.11.2023 and the parties were directed to file their written submissions. It is found that the written submissions of both the sides are now available on the e-portal of this Tribunal. However, Ld. Counsel on behalf of the Operational Creditor and Operational Creditor in person made a request for further hearing in the matter. Although, after hearing the arguments at this stage it is not necessary to hear the parties once

again. However, since the Ld. Counsel on behalf of the Operational Creditor and Operational Creditor in person repeatedly insisted on further hearing in the matter. In the interest of justice, matter may be listed on **11.07.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**